

[Translation]

Compensation to Bhopal Gas Tragedy Victims

6041. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the amount on an average sanctioned for each category under the compensation cases settled under various categories of Gas Tragedy; and

(b) the number of cases of death filed so far and the number of cases among them settled so far and the amount of compensation sanctioned on an average in the case of death?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :

(a) and (b) Out of about 6.13 lakh claims filed between 1985-89, the number of death claims was 15,310 and injury claims about 5.97 lakhs. As on 30.6.98, the number of death claims decided was 15,226 and injury claims decided numbered 5,96,556. The total compensation awarded was about Rs. 960 crores out of which about Rs. 948 crores was disbursed.

In response to notification issued in December, 1996, about 4 lakh claims were received. These cases have also been taken up for adjudication. As of 30th June, 1998, of the 6,821 death claims and 4.01 lakh injury claims, 15 death claims and 993 injury claims have been adjudicated. In 11 death claims, awards have been passed for payment of compensation of Rs. 3 lakhs and 648 injury claim cases, awards have been passed for Rs. 1.62 crores.

[English]

Officers' Visits Abroad

6042. MAJOR GENERAL BHUVAN CHANDRA KHANDURI, AVSM : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware that some officers and subordinates in ONGC visited abroad on flimsy grounds;

(b) if so, the details thereof and the countries visited by them during the last three years; and

(c) the expenditure incurred thereon alongwith the benefits accrued by those visits?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) No official of ONGC Ltd. has been sent abroad on flimsy grounds during the last three years.

[Translation]

Posting of Inspectors In Crime Branch

6043. SHRI RAMESHWAR PATIDAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some of the inspectors posted in the Crime Branch of Delhi Police are these against whom the courts have passed strictures;

(b) if so, the details and the reasons therefor; and

(c) the reasons for posting of such police inspectors in crime branch?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Dental Council of India

6044. SHRI B.M. MENSINKAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have constituted a Probe Committee to look into the affairs of Dental Council of India;

(b) if so, the composition and terms of reference of the Probe Committee;

(c) whether the Committee has since submitted its report;

(d) if so, the details of recommendations thereof; and

(e) if not, the time by which the report is likely to be received from the Dental Committee?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) to (e) A statement is enclosed.

Statement

The Central Government has under Section 54 of the Dentists Act, 1948, constituted a Commission of Enquiry to look into the following cases of Violations of the provisions of the Act by Dental Council of India :-

- (i) Violation of Section 10A (a) & (b), 2(a) & 3(a) & (b) of the Dentists (Amendment) Act, 1993.

In its Annual Report of 1993-94, the Council has listed the names of a number